

करने हेतु प्रतिनिधि मण्डल भेजने और बुलाने के सम्बन्ध में कार्य करना ।

10. उद्देश्यों को पूरा करने के लिए क्लब द्वारा निम्नित अन्य कार्यों को करना ।

(ख) नई दिल्ली में नवम्बर, 1967 के महीने में होने वाला अखिल भारतीय उच्चतर कृषि उत्पादन सम्मेलन का आयोजन करने के लिए चालू वित्तीय वर्ष के दौरान टनेज क्लब को 20,000 रुपए सहायता-अनुदान के रूप में दिए गए ।

COMMUNICATION SYSTEM IN THE KUTCH BORDER AREA

3077. SHRI VIRENDRAKUMAR SHAH Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Prime Minister recently paid a visit to the border area in Kutch and observed the vital necessity of improving the communication system in the area;

(b) if so, the proposals or schemes submitted by the Gujarat Government for improving the communications in that region; and

(c) the amount that has been earmarked or granted by the Central Government for this purpose?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) The Prime Minister visited the border area of Kutch on 29th September, 1967, but did not make any comments on the Communication system in the area.

(b) No proposals or schemes have been received from the Gujarat Government for improving the communications in the border areas of Gujarat.

(c) Does not arise.

AMENDMENT OF LABOUR LAWS

3078. SHRI M. SUDARSANAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have received any proposals from any of the State Govern-

ments suggesting amendment of the important labour laws; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) and (b). A statement showing the proposals received during 1967 from the State Governments suggesting amendments to important labour laws and the proposals for undertaking fresh legislation is placed on the Table of the House. [Placed in Library. See No. LT-187/67].

APPRENTICES ACT, 1961

3079. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to the Unstarred Question No. 7667 on the 2nd August, 1967 and state:

(a) whether Government propose to amend the Apprentices Act 1961 for making specific provisions for reservation of training places for Scheduled Castes and Scheduled Tribes candidates;

(b) if not, the reasons therefor;

(c) whether the Government ever attempted to utilise the provisions of sections 8(5) and (6) of the aforesaid Act for the purpose of training the Scheduled Castes and Tribes candidates in "public interest"; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No such proposal in under consideration of Government under any apprenticeship scheme.

(b) The employers recruit and train apprentices for whom they pay stipend. The Apprentices Act, 1961, regulates and controls training of apprentices and lays down qualifications regarding admission, health, standards of training etc. At the time of enacting this legislation, the question of fixing some seats for scheduled Caste/Scheduled Tribe candidates was not contemplated.

(c) No.

(d) For training in excess of the prescribed ratio, Government will have to provide for additional facilities and addi-

tional cost. As reservations have already been made for the members of the Scheduled Castes and Scheduled Tribes under the Craftsmen Training scheme of the Government of India under which Government Pay Rs. 45/- p. m. per trainee as stipend, the need for invoking Sec. 8(5) and (6) of the Act has not arisen.

TRIBES UNDER THE STATISTICS OF S. C. & S.T. APPRENTICES ACT, 1961

3080. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have collected or propose to collect the necessary information and statistics regarding Scheduled Castes and Tribes under the provisions of Section 19 (2) of Apprentices Act, 1961 as well as under the provisions of the Collection of Statistics Act, 1953; and

(b) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No.

(b) The returns prescribed under Sec. 19 of the Apprentices Act 1961 are intended to watch the progress of the Apprentices in the particular trades.

The Apprentices Act, 1961 does not provide for any specific reservation of training places for Scheduled Caste and Scheduled Tribe candidates. The employers have entire discretion to select for training any candidate, provided he is over 14 years of age and satisfies the relevant standards of education and physical fitness. The opportunity of apprenticeship training is open to all persons including Scheduled Caste and Scheduled Tribe candidates. It is not, therefore, considered necessary to collect information and Statistics regarding Scheduled Caste and Scheduled Tribe apprentices separately.

REHABILITATION CENTRES FOR DISPLACED PERSONS FROM EAST PAKISTAN

3081. SHRI P. R. THAKUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of rehabilitation centre set up since Partition for the displaced persons from East Pakistan in different

States and Territories other than West Bengal;

(b) the exact locations and the names of these centres, State-wise;

(c) the land area and the number of villages set up in each of these centres;

(d) the existing population of displaced persons in each of the centres; and

(e) whether complete census is proposed to be taken shortly to take stock of the present situation?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) to (e). Information is being collected and will be laid on the Table of the Sabha.

हरियाणा से कलकत्ता को मोटे अनाज का निर्यात

3082. श्री प्रकाशचौर शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में हरियाणा से कलकत्ता को जो मोटा अनाज भेजा गया था उस समय भेजा गया था जब केन्द्रीय सरकार ने इस संबंध में कोई आदेश जारी नहीं किये थे,

(ख) क्या यह भी सच है कि यदि उपर्युक्त अनाज को जन्त किया गया तो अनाज के बहुत से व्यापारियों को अत्यधिक कठिनाई का सामना करना पड़ेगा ;

(ग) क्या यह अनाज उतार कर सुरक्षित स्थानों पर रखा गया है अथवा वह अब भी सड़ रहा है; और

(घ) इस सम्बन्ध में कब तक अन्तिम निर्णय किये जाने की संभावना है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्ना-साहिब शिन्डे) : (क) जी नहीं। हरियाणा से ज्वार तथा बाजरा के बाहर भेजने पर